

ANNUAL REPORT AND AUDITED
ACCOUNTS OF CENTRAL WARE-
HOUSING CORPORATION

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table a copy of the Annual Report of the Central Warehousing Corporation for the year 1961-62 along with the Audited Accounts, under sub-section (9) of section 42 of the Agricultural Produce (Development and Warehousing) Corporation Act, 1956. [Placed in Library. See No. LT-783/63].

NOTIFICATIONS UNDER EMPLOYEES'
PROVIDENT FUNDS ACT

The Deputy Minister in the Ministry of Labour and Employment and Planning (Shri C. E. Pattabhi Raman): I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—

- (i) The Employees' Provident Funds (First Amendment) Scheme, 1963, published in Notification No. GSR 86 dated the 12th January, 1963.
- (ii) The Employees' Provident Funds (Second Amendment) Scheme, 1963, published in Notification GSR No. 87 dated the 12th January, 1963. [Placed in Library. See No. LT-784/63].

TWENTY-THIRD REPORT OF LAW
COMMISSION

The Minister of Law (Shri A. K. Sen): I beg to lay on the Table a copy of the Twenty-third Report of the Law Commission on the Law of Foreign Marriages. [Placed in Library. See No. LT-785/63].

12.34 hrs.

MAJOR PORT TRUSTS BILL

EXTENSION OF TIME PRESENTATION OF
SELECT COMMITTEE REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to move the following:—

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to make provision for the constitution of port authorities for certain major ports in India and to vest the administration, control and management of such ports in such authorities and for matters connected therewith be extended upto the first day of the next session".

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to make provision for the constitution of port authorities for certain major ports in India and to vest the administration, control and management of such ports in such authorities and for matters connected therewith, be extended upto the first day of the next session".

The motion was adopted.

12.35 hrs.

CONSTITUTION (FIFTEENTH
AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION
OF REPORTS OF JOINT COMMITTEE

Shri Krishnamoorthy Rao (Shimoga): I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, be extended upto the 29th March, 1963."